

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 257 OF 2019 &  
IA NO. 1364 OF 2019**

**Dated: 29<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**M/s. Aurangabad Industrial Township Limited ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission  
& Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw  
Ms. Srishti Rai

Counsel for the Respondent(s) : ---

**ORDER**

**[IA No. 1364 of 2019 – Appl for exemption from filing certified  
copy of impugned Order]**

For the reasons stated in this application, the IA is allowed subject to filing of the certified copy of the impugned order by the Appellant within eight week's time i.e. on or before 27.09.2019. Accordingly, IA No. 1364 of 2019 is disposed of.

**APPEAL NO. 257 OF 2019**

**Admit.**

Issue notice on the main appeal to the Respondents returnable on 19.08.2019. Dasti, in addition, is also permitted.

List the matter on **19.08.2019**.

**(S. D. Dubey)  
Technical Member**

vt/mkj

**(Justice Manjula Chellur)  
Chairperson**